

**GOVERNMENT OF INDIA
PETROLEUM AND NATURAL GAS
LOK SABHA**

UNSTARRED QUESTION NO:4771
ANSWERED ON:24.08.2000
TERMINATION OF SERVICES OF CONTRACT ENGINEERS IN EIL
RAMSINH PATALIYABHAI RATHWA

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether Engineers India Limited (E.I.L.) have terminated the services of Contract Engineers working at various project sites;
- (b) if so, the number of contract engineers that have been terminated alongwith their performance as per the Annual Appraisal Performance Report;
- (c) whether management of E.I.L. have taken a decision to absorb them as contract engineers;
- (d) if so, the reasons for their terminations; and
- (e) the steps the Government propose to take to ensure that such engineers are taken back in the E.I.L. forthwith?

Answer

MINISTER OF STATE IN THE MINISTRY OF PETROLEUM & NATURAL GAS (SHRI SANTOSH KUMAR GANGWAR)

(a) to (e) The contract engineers have been released in phases from various project sites on account of tapering off or completion of Work and also completion of their contract period at various project sites.

Details of the contract engineers released (as of 15.8.2000) are as follows:

- (i) Resigned and left 243
- (ii) On completion of contract period 71
- (iii) Foreclosure of contract 31

Being on contract for specified period, there was no formal system of appraising the contract engineers annually through Annual Appraisal Performance Report.

EIL Board has decided that 50% of vacancies / requirements of Management Trainees will be filled on an annual basis from contract engineers working in the Company or who have left the services of the Company on account of completion of contract period/foreclosure of contract and are meeting the selection criteria.